

(c) if not, the reaction of Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) None of the employees of the Delhi Administration have claimed reimbursement on account of medical charges exceeding Rs 4,000 during the years 1970-71 and 1971-72.

(b) and (c). Do not arise.

Dearth of Injection Ampoules

7382. SHRI P. GANGADEB: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the country is facing dearth of injection ampoules in the country;

(b) whether Pharmaceutical units have been finding it difficult to obtain glass ampoules these days; and

(c) steps taken to overcome shortage of gas-oxygen?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) and (b). Government are not aware of any difficulties experienced by the Pharmaceutical Industry in procuring their requirement of ampoules.

(c) As against a tentative target of 150 ml cu metres per annum of Oxygen Gas required at the end of the Fifth Five Year Plan, the capacity already licensed is of the order of 22.8 ml. cu metres per annum and the installed capacity is 75.1 ml. cu metres per annum. Additional capacity of the order of 68.7 million cu metres per annum of Oxygen Gas has also been approved already by issue of Letters of Intent and Registration Certificates to various entrepreneurs. Applications for a total capacity of the order of 221 ml. cu metres of Oxygen Gas per annum are under consideration.

Delegation of Powers to the Managing Director of National Industrial Development Corporation

7383. SHRI INDRAJIT GUPTA. Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the view taken by Deptt of Company Affairs that the powers delegated by the Board of Directors of the National Industrial Development Corporation to the Managing Director are not in order, have been upheld by the Law Department; and

(b) if so, the action taken to rectify the decision taken by the said Managing Director under his wrongly delegated powers?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) and (b): The Board of Directors of National Industrial Development Corporation Ltd., vide their resolution dated the 28th October, 1968, delegated certain powers to the Managing Director. A technical flaw about the delegation of powers has been pointed out by the Department of Company Affairs and Ministry of Law through the Articles of Association of N.I.D.C. Ltd., vest almost all powers in the Board of Directors, there is no specific provision for the Board of Directors to delegate powers to the Managing Director. Accordingly, the Corporation has been informed that Managing Director should not exercise these powers.

Implementation of the Decision Regarding Separation of Judiciary from Executive

7384. SHRI S. M. BANERJEE. Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether all the States have implemented the decision of Government to separate judiciary from the executive;